

GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
RAJYA SABHA
UNSTARRED QUESTION NO – 2845
ANSWERED ON – 12/08/2026

**ALLEGED IRREGULARITIES IN PRADHAN MANTRI KAUSHAL VIKAS YOJANA
(PMKVY)**

2845. SHRI PRAMOD TIWARI:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether the National Skill Development Corporation (NSDC) has cracked down on its employees for alleged irregularities;
- (b) if so, the details thereof;
- (c) whether the Comptroller and Auditor General of India (CAG) in its performance audit covering the period 2015-22 has pointed out significant discrepancies in the Pradhan Mantri Kaushal Vikas Yojana (PMKVY);
- (d) if so, the details thereof including scheme's implementation getting plagued with data integrity issue and weak verification mechanisms; and
- (e) the steps proposed to be taken by the NSDC to tackle poor monitoring and oversight and initiate course-correcting and accountability measures?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) & (b): National Skill Development Corporation (NSDC) is established as a not-for-profit public limited company under section 25 of the Companies Act, 1956 (now corresponding to section 8 of the Companies Act, 2013). It operates as a unique Public Private Partnership (PPP) model under the Ministry of Skill Development & Entrepreneurship (MSDE), with 49% of the share capital held by the government and 51% by the private sector. The apex authority for any administrative decisions of NSDC is the Board of Directors of NSDC. The NSDC Board / administration takes decisions in accordance with the organization's governance framework and established procedures.

NSDC has informed that a Committee has been constituted to examine the discrepancies highlighted by Comptroller and Auditor General of India (CAG) in its Report No. PA 20 of 2025 regarding "Skill Development under Pradhan Mantri Kaushal Vikas Yojana" and Show Cause Notices have been issued to the employees associated with the matter.

(c) to (e): The Government consistently undertakes audits and evaluations of its schemes and programmes to strengthen implementation, improve outcomes, and ensure accountability. In this context, the Comptroller and Auditor General of India (CAG) published a Performance Audit Report on the Pradhan Mantri Kaushal Vikas Yojana (PMKVY), covering the first three phases of the scheme up to 2022. The report which is available at https://cag.gov.in/webroot/uploads/download_audit_report/2025/Report-No.-20-of-2025_PA-PMKVY_English-PDF-A-06943abec463479.68516873.pdf, pointed out certain deviations relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring processes, largely attributable to limitations in IT controls and decentralized implementation prevalent at that time, thereby providing valuable inputs for further strengthening programme delivery.

Building on its ongoing efforts to enhance training quality, accountability, and transparency, the MSDE has introduced a series of systemic, operational, and IT-enabled reforms. These measures aim to strengthen monitoring, ensure authenticity of beneficiaries, and improve overall governance of the skilling ecosystem. As part of these reforms, Aadhaar-based e-KYC has been implemented for all stakeholders, along with biometric attendance through AEBAS for both candidates and trainers, and Direct Benefit Transfer (DBT) to verified beneficiary accounts to ensure that financial assistance reaches the intended recipients. To improve real-time monitoring, a live attendance dashboard has been made available on the Skill India Digital Hub (SIDH). Additionally, face authentication and geo-tagged attendance have been mandated for candidates, trainers, and assessors to further strengthen verification mechanisms. The system is also being enhanced with automated alerts to detect deviations or irregularities during the training process. To maintain the authenticity and traceability of certifications, QR-coded digital certificates have been introduced. Post-certification tracking of candidates is now carried out through SIDH to monitor employment outcomes and long-term impact. Furthermore, candidate feedback is being captured throughout the training lifecycle through the Central Communication Layer (CCL), ensuring continuous improvement in training delivery.

Further, the Government has undertaken comprehensive measures to reinforce accountability and compliance across the ecosystem. These measures include disciplinary actions, including suspension, blacklisting and recovery of funds, have been taken wherever non-compliance was established, thereby institutionalizing stronger accountability, verification, and oversight mechanisms under the scheme.
